

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO.2145
TO BE ANSWERED ON 2ND AUGUST, 2023

PRIVATE GODOWNS ON LEASE

†2145. SHRI VINOD L. CHAVDA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government proposes to give any private godowns on lease in the near future;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the details of criteria/guidelines laid down in this regard so far?

A N S W E R

MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND
CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)

(a) to (c): Food Corporation of India (FCI) hires godowns under Private Entrepreneurs Guarantee (PEG) Scheme by inviting Private investment. The Private godowns are created under Guarantee on the basis of the requirement. There is no proposal to give private godowns on lease basis.

(d): FCI augments its storage capacity through Private Entrepreneurs Guarantee (PEG) Scheme wherein the godowns are constructed by Private investors on their own land and leased out for 10 year guarantee period. The provision for leasing out the godown to third party under PEG Scheme are as reiterated below:

“The Lessee is at liberty to sublease whole or any portion of the godown to any party/entity for such period the Lessee deems fit but not exceeding the guarantee period subject to approval of FCI. The sublease can be effected by the Lessee without any permission from the lessor and no extra payment or compensation will be payable to the lessor for such sublease.”

No capacity of any Private investor is leased out to third party by FCI till now.